

BAN ON EXPOSURE OF WOMAN'S BODY IN ADVERTISEMENTS BILL*

SHRI MOHAN LAL PATEL (Junagadh): I beg to move for leave to introduce a Bill to provide for a ban on the exposure of woman's body for advertising purposes.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for a ban on the exposure of woman's body for advertising purposes."

The motion was adopted.

SHRI MOHAN LAL PATEL: I introduce the Bill.

PROHIBITION OF CAPITATION FEE BILL*

SHRI CHITTA BASU (Barasat): I beg to move for leave to introduce a Bill to provide for banning capitation fee charged by educational institutions and for matters connected therewith.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for banning capitation fee charged by educational institutions and for matters connected therewith."

The motion was adopted.

SHRI CHITTA BASU: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 19)

SHRI CHITTA BASU (Barasat): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI CHITTA BASU: I introduce the Bill.

AGRICULTURAL WORKERS BILL*

SHRI CHITTA BASU (Barasat): I beg to move for leave to introduce a Bill to provide for the welfare of agricultural workers and to regulate their employment and conditions of service and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the welfare of agricultural workers and to regulate their employment and conditions of service and for matters connected therewith."

The motion was adopted.

SHRI CHITTA BASU: I introduce the Bill.

SHRI G. M. BANATWALLA (Ponani): I object to this monopoly, Sir!

MR. DEPUTY-SPEAKER: Other hon. Members are absent. So, we go to the next item.

15.03 hrs.

CONSTITUTION (AMENDMENT) BILL*—Contd.

(Substitution of article 338, etc. by G. M. Banatwalla)

MR. DEPUTY-SPEAKER: The House will now take up further consideration of the following Motion moved by Shri G. M. Banatwalla on 6 August, 1982, namely:—

"That the Bill further to amend the Constitution of India be taken into consideration."